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CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P. 45/2001 in
ORIGINAL APPLICATION NO:828/99

TRIBUNAL'S ORDER

DATED: 5.10.2001

Shri S.P. Saxena counsel for the applicant. Shri R.R. Shetty for Shri R.K. Shetty for the alleged contemner.

2. We have seen the reply filed in the C.P. by Shri Laxman Prasad, AO I, Commandant College of Military Engineering, Pune and have perused the annexure namely letter dated 19.9.2001 from Ministry of Defence which has provided the relief sought. We also find the receipt of Shri S.N. Barve in respect of a sum of Rs. 1,03,248/-.

3. Therefore the orders in OA have been implemented. We find that there is no wilful dis-obedience. Notice on C.P. is discharged. C.P. is disposed of accordingly: No costs.

S.L.Jain

(S.L.Jain)
Member(J)

B.N.Bahadur

(B.N.Bahadur)
Member(A)

NS

⑦ B.N.B.
order/Judgement despatched
to Appellant/Respondent(s)
on 23/10/01

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